

to know whether it is a fact or whether it has been ascertained by the government that foreign countries had also a clear hand in this and whether arms from Pakistan had been smuggled into these areas and whether they gave them training also for sabotage?

**Dr. Ram Subhag Singh:** The foreign equipment that were found—they could have been dropped from the air. They must have come through the neighbouring country. We do feel that they might have come from Pakistan.

11.27 hrs.

#### OPINIONS ON BILL

**Shri A. S. Salgal (Janjgir):** Sir, I lay on the Table Paper No. III to the Bill to provide for the better administration of Sikh Gurdwaras situated in different States of Indian Union and for enquiries into matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 3rd September, 1965.

11.27½ hrs.

#### RE: POINT OF PRIVILEGE

**श्री मधु लिषये (मुंगेर):** अध्यक्ष महोदय, मेरा विशेषाधिकार का प्रश्न पहले घाना चाहिये।

**अध्यक्ष महोदय:** वह पहले घाना चाहिये था।

**श्री मधु लिषये:** मैंने समझ के अनुसार पौने ग्यारह बजे में पहले दे दिया था।

**अध्यक्ष महोदय:** जब मैंने उसको देखा नहीं, तो कुर्सी पर बैठते ही कैसे फैसला दे दूँ; पहले मैं उसको देखूँगा, तब उसके बारे में कमेंट दूँगा, पहले सब चीजों को छोड़ कर उसको तब यह कैसे हो सकता है।

**श्री मधु लिषये:** घाप ही ने क्रम बनाया है कि इसके बाद पहले विशेषाधिकार लिया जायगा।

**अध्यक्ष महोदय:** विशेषाधिकार नहीं लिया जा सकता। मैं पहले उसके लिये कमेंट दूँगा तब प्रायेगा।

**श्री बागड़ी (हिसार):** लेकिन उसको लिया तो जा सकता है।

**अध्यक्ष महोदय:** मैंने उसकी जांच नहीं की है, इस लिये नहीं लिया जा सकता है।

11.28½ hrs.

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday the 13th May, 1966, passed the following motion:—

#### MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member to the Joint Committee of the Houses on the Patents Bill 1965 in the vacancy caused by the retirement of Shri Dalpat Singh from the membership of the Rajya Sabha on the 2nd April, 1966 and resolves that Shri Dalpat Singh, member of the Rajya Sabha, be appointed to the said Joint Committee."

(ii) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 12th May, 1966, adopted the following motion:

#### "MOTION

This House agrees with the Lok Sabha that in pursuance of sub-section (4) of section 3 of the Kerala State Legislature (Delegation of

[Secretary]

Powers) Act, 1965, the following modification be made by the President in the Kerala University (Amendment) Act, 1966 by enacting an amending Act:—

### Section 3

In clause (a) of sub-section (2) of section 3 for the words 'for the period for which it has been made' substitute the words 'for the period of one year from the date of appointment.';

is mentioned in sub-rule (2) as follows:

"Thereafter, on the House agreeing to the report on a motion made by a member of the Committee the amendments to the rules as approved by the House,...." and so on.

I would like to know whether that will apply here or rather, sub-rule (3), will apply.

**Mr. Speaker:** Sub-rule (3) will come in if notice of such amendment has not been given within seven days etc.

**Shri Hari Vishnu Kamath:** I know.

**Mr. Speaker:** That period—seven days—has been taken.

**Shri Hari Vishnu Kamath:** The difficulty that I experience is this. I gave amendments to the second report. I would like to know, therefore, whether this third report is a sort of continuation of the second report and is the final report regarding that. In that case, the motion will have to be made. Otherwise, we have to give notice of amendments within seven days under sub-rule (3).

**Mr. Speaker:** I think this should be the final report.

**Shri Hari Vishnu Kamath:** Then I suppose the motion has to be made.

**Mr. Speaker:** Yes.

11.29 hrs.

### RULES COMMITTEE THIRD REPORT

**Shri Krishnamoorthy Rao (Shimoga):** Sir, I lay on the Table under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report of the Rules Committee.

**Shri Hari Vishnu Kamath (Hoshangabad):** Sir, on a point of clarification may I invite your attention to rule 331, sub-rules (i) and (ii)? The Phraseology used somewhat different. It says that the recommendations of the Rules Committee shall be laid on the Table of the House and within a period of seven days, amendment to these rules should be given notice of by Members. Sub-rule (2) refers to the final report of the Committee. I suppose it means the final report so far as this particular set or instalment is concerned. You have called it the third report. The second report was the last one. I would like to know whether the third report which has come—this is the third report in the four-year term, I believe—is really the final report with regard to the second report which was laid on the Table of the House some days ago. It

11.31 hrs.

### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House on